



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 31056 of 2026

Sheo Kinkar Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Sheo Kinkar Singh, Suryaprakash
Sharma

Counsel for Respondent(s) : C.S.C., Vijay Bahadur Maurya

Court No. - 1

HON'BLE AJIT KUMAR, J.

HON'BLE GARIMA PRASHAD, J.

This petition has been filed framing the relief clause using italicised fonts which is not permitted under the Rules of the Court and the orders passed by the Chief Justice.

Upon being summoned Sri Ram Bhawan, Assistant Registrar has appeared on behalf of the Stamp Reporter. He is directed to submit explanation and also action taken report fixing the responsibility of staff of the Stamp Reporting Section who is responsible in clearing this petition even after seeing the relief clause.

Report be submitted by 2.30 p.m. today itself i.e. 06.08.2026.

(Garima Prashad,J.) (Ajit Kumar,J.)

August 6, 2026

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HON'BLE AJIT KUMAR, J.

HON'BLE GARIMA PRASHAD, J.

1. In compliance of the order dated 06/08/2026 passed today at forenoon, the compliance report has been submitted by Mr. Ram Bhawan, Assistant Registrar, Stamp Reporter (Civil). It has been stated that the mistake occurred due to non-admittance and an unconditional apology has been tendered, with an assurance that such lapse will not recur in future.

2. Shri Ashish Kumar, Review Officer, who had checked the petition, has submitted a written explanation to the effect that the defect could not be pointed out by the undersigned as there was no direction provided regarding the italicized typed prayer marked as a defect. Thus, the explanation is to the effect that if there is no defect regarding use of font, margin, spacing, indent, etc., then every petition is to be cleared by the Stamp Reporter. Neither has there been any practice, nor has this Court, ever since it came into existence, prescribed any rule regarding the use of any font except Times New Roman for the purpose of drafting of the petition.

3. We also do not find that any requirement of header and footer or bold letters has been provided insofar as the petitions are concerned.

4. Let the Registrar General of this Court place before us on Monday i.e. 10.08.2026, as to what are the rules and directives of the Full Bench or

the Hon’ble Chief Justice, if any, regarding the use of typing font, spacing, signs and margins while drafting the petition to be presented before the Court.

(Garima Prashad,J.) (Ajit Kumar,J.)

August 6, 2026
Sachin Mishra